
(2022) 09 J&K CK 0023
In the Jammu And Kashmir High Court
Case No : Writ Petition (C) No. 1941 Of 2022

Ruhee Akhter & Anr

APPELLANT

Vs

UT Of Jammu And Kashmir And Ors

RESPONDENT

Date of Decision : 09-09-2022

Acts Referred:

Citation : (2022) 09 J&K CK 0023

Hon'ble Judges : Sanjeev Kumar, J

Bench : Single Bench

Advocate : Rabinder Singh

Final Decision : Disposed Of

Judgement

Sanjeev Kumar, J

1. The petitioners seek a direction to respondents 1 to 4 to provide them the police protection as they apprehend danger to their lives from respondent No.5. It is submitted that the petitioners are major and out of their free will they got married. Copy of Nikahnama has been placed on record. They submit that since they have contracted the marriage against the wishes of respondent No.5, as such, they are facing harassment at their hands.

2. Learned counsel for the petitioners refers to the decision of the Supreme Court in Lata Singh v. State of U.P. and anr., 2006 (5) SCC 475, and submits that in absence of there being any legal impediment, the petitioners are entitled to marry according to their choice and the official respondents are duty bound to protect the life and liberty of the petitioners.

3. Any person having attained the age of majority is entitled to contract the marriage as per his/her wishes and the police department is duty bound to protect the life and liberty, if approached. However, it appears that the petitioners have not ever approached the official respondents for their indulgence in the matter for providing protection to them.

4. In this view of the matter, this petition is disposed of, at this stage, by providing that the respondents 1 to 4 shall look into the grievance of the petitioners for providing them adequate security and to ensure that nobody interferes in their married life, if they approach them. It is made clear that no opinion has been expressed with regard to the validity of their marriage.

5. The writ petition is, accordingly, disposed of.